

HIGH COURT FOR THE STATE OF TELANGANA

**INSTRUCTIONS AS TO FILING OF CASES DURING
THE DASARA VACATION, 2020**

As directed, it is to inform to all the Advocates/Parties that the cases of urgent nature as notified in the Notification No. 13/SO/2020 dated 19.10.2020 may be filed during the Dasara Vacation, 2020, on the filing day i.e. 23rd October, 2020, between 10.30 a.m. and 1.30 p.m. either physically or online. Since the filing day as per the above Notification is 23rd October, 2020 up to 1.30 p.m., the cases filed either prior to the filing day or subsequent to 1.30 p.m. on 23rd October, 2020 will not be entertained. Further, the following instructions may be taken note of while filing the cases:

1. Matters in which the impugned Order(s) is/are passed on or after 9th October, 2020 alone will be entertained during Dasara Vacation, 2020.
2. No writ petitions and criminal petitions filed to quash FIRs/Charge sheets and relaxation of conditions of bail/modification petitions will be entertained during Dasara Vacation, 2020.
3. Bail applications will be entertained only if rejection order(s) refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.
4. Writ Petition(s) relating to the service matters will not be entertained during Dasara Vacation, 2020.
5. Writ Petition(s) relating to Stamps and Registration will not be entertained.
6. No letter/petition for withdrawal of cases will be entertained.

//BY ORDER//

Date: 22-10-2020.


VACATION OFFICER.